

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2035/2020

This the 13th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohammad Yasin Khan & Anr

.....Applicants

(Advocate:- Mr. Bhat Fayaz Ahmad-Not Present)

Versus

1. State of Jammu and Kashmir & ors

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned D.A.G. submits that the case pertains to State Accountability Commission which has been wound up by the Government, as such, nothing remains in this petition to be adjudicated upon.

2. Accordingly, in view of the statement made by the learned D.A.G., the T.A. is dismissed as having become infructuous.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**